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O.A. No. 466/08

ORDER DATED 26th NOVEMBER, 2008

Coram:

Hon'ble Shri A.K. Gaur, Member (J)

Hon'ble Shri C.R. Mohapatra, Member (A)

Heard Mr. C.A. Rao, Ld. Counsel for the applicant and
Mr. S.K. Ojha, Ld. Standing Counsel for the Respondents.

2. This Original Application has been filed by the applicant challenging the inaction of the Respondents in giving 2nd A.C.P. benefit.

3. Mr. Rao, Ld. Counsel for the applicant submitted that the applicant has made a representation dt.17.09.2007 (Annexure-A/5) to the Chief Engineer (Con.)/HQ, E.Co. railway, Bhubaneswar seeking 2nd A.C.P. benefit which is yet to be considered & disposed of. Further, the Ld. Counsel for the applicant made a prayer for direction ^{to} be issued to the competent authority/Respondents to consider the pending representation and dispose of the same, with a reasoned and speaking order within a stipulated time.

4. Having heard the Ld. Counsel for the parties and having carefully perused the records, we accordingly, direct the competent authority/Respondents to consider the case of the applicant as made out in Annexure-A/5 to the Original Application, and pass a

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reasoned and speaking order within 03 months from the date of receipt of this order. Ordered accordingly.

5. With the above observation and direction, this Original Application is disposed of at the admission stage itself. No costs.


(C.R. MOHAPATRA)
ADMINISTRATIVE MEMBER


(A.K. GAUR)
JUDICIAL MEMBER